

(03)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated: This the 25th day of OCTOBER 2005.

Original Application No. 1113 of 2005.

Hon'ble Mr. S.C. Chaube, Member (A)

S.N. Pandey, (MES-400150)
Ex Assistant ACP from
GE (AF) Bamrauli, Allahabad and
R/o Village Kishunipur, PO Jamania,
GHAZIPUR.

.....Applicant

By Adv: Sri S.D. Tiwari

V E R S U S

1. Union of India through Secretary,
Ministry of Defence, DHQ, PO,
NEW DELHI.
2. Engineer-in-Chief,
Army Headquarters, Kashmir House,
D.H.Q P.O.
NEW DELHI.
3. The Chief Engineer,
Head Quarters, Central Command,
LUCKNOW.
4. G.E. (AF) GORAKHPUR.
5. G.E. (AF) Bamrauli, ALLAHABAD
6. JCDA(Funds), Meerut.
7. PCDA, Central Command, LUCKNOW.

.....Respondents

By Adv: Sri S. Singh

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O R D E R

This OA pertains to non payment of outstanding amounts and retiral benefits in respect of the applicant.

2. Briefly, the facts are that the applicant was enrolled as LDC in MES and retired as Assistant ACP on 31.12.2001 from the office GE (AR) Bamrauli Allahabad. Even after lapse of more than three years a number of retiral benefits and outstanding allowance have not been cleared so far and they continued to remain outstanding. Meanwhile he has approached a number of authorities for this purpose but without any avail. Ultimately he has filed a detailed representation dated 16.07.2005 to respondent No. 2 i.e. Engineer-in Chief, Army Headquarters, Kashmir House, DHQ PO, New Delhi.

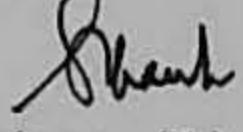
3. Learned counsel for the applicant stated that he would be satisfied if a direction is issued to respondent no. 3 to decide the representation of the applicant within a specified period and pass a detailed and speaking order under intimation to the applicant.

4. Accordingly, the applicant is directed to file a copy of the representation dated 16.7.2005 addressed to respondent no. 2 before respondent no. 3 within a period of three weeks. Respondent No. 3 is directed to decide the representation of the

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applicant within a period of four months from the date of receipt of the representation alongwith copy of this order and pass a detailed and speaking order under intimation to the applicant.

5. With aforesaid observations the OA is disposed of at admission stage. No costs.


Member (A)

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